

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhavan New Delhi

Policy Circular No. 20 /2002-2007

Dated March 12, 2003

To

All Licensing Authorities,
All Commissioners of Customs,
All concerned.

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Subject : Procedure relating to import of Plastic Waste/Scrap.

Attention is invited to Public Notice No.392 (PN)/92-97 dated 1.1.1997 according to which import of Plastic Waste/Scrap (except PET Bottle Waste/Scrap) and animal dung or animal excreta shall not, be permitted, except against a license. Applicants while submitting the application as per provisions laid down in para 1(iv) of the said public notice shall adhere to all guidelines / conditions of this public notice. They shall also furnish the following additional information / details while submitting the application to DGFT: -

- i) copy of the Industrial approval (SSI Registration / IEM / Industrial Licence etc) alongwith the date of commencement of commercial production duly approved by competent authority. Copy of the valid Pollution control clearance certificate (both for air & water) from State Pollution Control Board where the unit is located.
- ii) Brief details of manufacturing process for the recycling plant and the finished articles (if recycled material is consumed captive), production equipment installed with the date of installation (both imported & indigenous) alongwith specifications/rated capacity/production capacity with calculations duly certified by C.E. Rated/production capacity will be worked out as 20 hrs per day/330 days in a year.
- iii) For the existing unit the details of consumption (separately 91 to 2001-02 duly certified by Chartered Accountant, along with details of import licence obtained. Details should be furnished for different types of plastic waste/scrap separately.
- iv) Specific name, type specification & source of import of plastic waste/scrap alongwith the declaration by the importer that, the plastic waste/scrap being imported by them and for which the clearance is sought strictly conforms to the description/definition in accordance with Public Notice No.392 dated 1.1.1997.

2. The application shall be examined for grant of import license on the basis of the above information furnished by the firm. Further the entitlement of Plastic Waste/scrap (other than Acrylic Plastic Waste/Scrap) will be determined on the basis of following criteria/ guidelines as suggested by the Department of C&PC:-

a) The import of Plastic waste/scrap (other than Acrylic Plastic waste/scrap) may be considered on the 50% of the installed capacity of the production machineries taking into account production equipment rated capacity per hour for 20 hours/day and 330 days in a year.

b) The entitlement of Acrylic Plastic waste/scrap may be determined taking into consideration the best consumption in a particular financial year during the period 1990-91 to 2001-02.

c) The units set up after 19.6.1998 (i.e. date on which EPB took decision not to permit import of plastic scrap even for EOUs, and that no new units will be permitted to be set up) shall not be considered for recommending import of plastic waste/scrap.

3. The Ministry of Environment & Forest will continue to furnish their comments as per the guidelines contained in Public Notice No.392 dated 1.1.1997.

4. All other provision contained in the aforesaid public notice shall remain in force and will be strictly complied by all the applicants who wish to submit application to DGFT for grant of import licence for import of plastic waste/scrap.

This issues with the approval of Director General of Foreign Trade

S.K. Bhardwaj
Deputy Director